

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMANTARY AFFAIRS
Civil Secretariat, Jammu/Srinagar

Subject: Court-wise distribution of Law Officers in Srinagar Wing of High Court of Jammu and Kashmir and Ladakh.

Government Order No: 14245 - JK (LD) of 2024.

Dated: 08-08-2024

In due deference to the Orders passed by the Hon'ble Division Bench of the High Court of Jammu & Kashmir and Ladakh and in supersession of all the previous orders issued on the subject from time to time, the Court wise allocation is hereby ordered as under;

S.No.	Name of the Law Officer with designation S/Shri	Bench No.
1.	Mohsin-UI- Showkat Qadri Senior Additional Advocate General	SB-I Court No.1
	Faheem Nisar Shah Government Advocate	
2.	Abdul Rashid Malik Senior Additional Advocate General	DB-II Court No.2
	Mubeen Wani Deputy Advocate General	
3.	Alla-Ud-Din Ganai, Additional Advocate General	SB-II Court No.3
	Furqan Yaqub Sofi Government Advocate	
4.	Satinder Singh Kala, Additional Advocate General	SB-IV Court No. 7

Reyazul

Shiraj

	Hakeem Aman Ali Deputy Advocate General	
5.	Bikram Deep Singh, Deputy Advocate General	SB-VI Court No. 10
	Ilyas Nazir Laway Government Advocate	
6.	Syed Musaib Deputy Advocate General	SB-III Court No. 6
	Zahid Qais Noor Government Advocate	
7.	Mubashir Majid Malik, Deputy Advocate General	SB-VII Court No. 12
	Jehangir Ahmad Dar Government Advocate	

For smooth and effective conduct of court cases listed before the courts and to avoid any lapse in conducting/ appearing the cases and with a view to render full access to the Hon'ble Benches, it has been deemed expedient to adopt court wise allocation.

It shall be ensured by the respective Law Officers that no court in session shall remain un-attended. Further all the fresh matters shall be dealt with by the respective Law Officers to whom allocation has been made.

In case of any instant urgency/difficulty with respect to the aforesaid work distribution, Learned Advocate General shall be consulted.

Cases pertaining to PILs and other important matters shall be either handled by Ld. Advocate General or he may nominate a suitable counsel in such matters.

The present arrangement shall be subject to further orders depending upon the performance.

Law Officers to whom no court is allocated shall remain attached with Ld. Advocate General and he shall utilize their services accordingly.

Revised

Ministry

Further, Shri Mohsin-UI-Showkat Qadri, Sr.AAG shall continue to represent cases of Home Department; J&K Crime Branch; Unlawful Activities (Prevention) Act Appeals and Anti corruption Bureau and other specially assigned cases before the Hon'ble High Court till further orders.

All important cases involving policy matters and Habeas corpus Petitions shall be conducted by respective Law Officers under the overall supervision of Learned Advocate General.

This Order shall be effective from 12-08-2024.

By Order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

No: Law-Jud/153/2021-10

Dated: 08-08-2024

Copy to the:

1. Learned Advocate General, J&K, Srinagar.
2. All Financial Commissioners (Additional Chief Secretaries).
3. Principal Secretary to Hon'ble Lt. Governor, J&K, Raj Bhawan Srinagar.
4. All Principal Secretaries to Government.
5. Director General of Police, J&K, Srinagar.
6. Principal Resident Commissioner, J&K Government, New Delhi.
7. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
8. All Commissioner/ Secretaries to Government.
9. Chief Electoral Officer, J&K, Srinagar.
10. Divisional Commissioner Kashmir.
11. Registrar General, High Court of Jammu and Kashmir and Ladakh, at Srinagar.
12. All concerned Law Officer.
13. Director Information, J&K, Srinagar.
14. Director Achieves, Archaeology and Museums, J&K, Srinagar
15. Director Litigation Srinagar.

Qadri

Mohsin

16. All Officers/officials of the Department of Law, Justice and Parliamentary Affairs.
17. Private Secretary to Chief Secretary for information of the Chief Secretary.
18. Private Secretary to Secretary to Government Department of Law, Justice and Parliamentary Affairs for information of the Secretary.
19. Private Secretary to Chairman, Fixation and Regulation of Fee of Private Schools Srinagar.
20. Incharge Website Section, Department of Law, Justice and Parliamentary Affairs.
21. Government order file.
22. Concerned File.


(Reyaz Ali Bhat)

Assistant Legal Remembrancer

